

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 103  
73/252/ND/2020**

**IN THE MATTER OF:**

**Income Tax Officer Ward 22(4), New Delhi**

**...PETITIONER**

**Vs.**

**ROC, Delhi & Ors (M/s. Savi Jewellers Pvt. Ltd.)**

**...RESPONDENT**

**Section**

**Under Section 252**

**Order delivered on 06.01.2020**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Op.-Creditor/F.C. :**

**For the I.T. Department**

**:Ms. Lakshmi Gurung, Sr. St.  
Counsel**

**For the Respondent/ Corporate-debtor :**

**ORDER**

Heard the submissions made by the proxy counsel for the Income Tax Department. It is submitted that notice could not be served on respondent Nos. 2 and 3 and the counsel sought permission of this Tribunal for service of notice by all modes including publications/affixation, the request of the counsel is acceded to. Post the matter to 14.01.2020.

**- s d -**

**(V.K. Subburaj)  
Member (T)**

**- s d -**

**(P.S.N. Prasad)  
Member (J)**